S. No	. Name of C	Office	:r						Date from which posted under the Delhi Administration
12	Shri K. B. Shukla			•	•	•	٠	•	15-12-67 (Promoted to the IAS on 18-9
13	Shri R. L. Khanna		•	•	•	•	,	٠	18-10-51 (Promoted to the JAS on 18-9 80)
14	Shri Brijeshwar Prasad	l				٠	•		12-7-67 (Promoted to the IAS on 18-9-80)
15	Shri D. K. Trivedi	•		•	•		•		20-7-67 (Promoted to the IAS on 18-9 80)

Note: In the above statement, service in Delhi includes service under the Delhi Administration, .

Municipal Corporation of Delhi, New Delhi Municipal Committee and the Central Government.

- (c) Eiccluding the officers who are undergoing training, there are S7 IAS officers of the Union Territories Cadre who have never served in Delhi either under the Delhi Administration or Central Government.
 - (d) 183.
- (e) The number of Cadre posts under the Delhi Administration is 29. The number of IAS oflHcers posted in the Delhi Administration against Cadre posts as on 31-12-1980 was 24 and three Cadre posts in addition were manned by Select List Oflficers. On that date there were 2 vacant Cadre posts—one officer being on leave.
- (f) 9 IAS officers were transferred to the Delhi Administration and 9 IAS officers were transferred from the Delhi Administration during the year 1980.

Deputationists working in the National Sample Survey

380. SHRI Ng. TOMPOK SINGH: SHRI F. M. KHAN: SHRI SYED AHMAD HASHMI:

Will the Minister of PLANNING be pleased to refer *to* the reply to Unstarred Question 1441 given in the

Rajya Sabha on the 4th December,.. 1980, and state:

- (a) whether the officera referred to part (c) of the reply were appointed on depJtation to their present posts before the publication of the Gazette Notification dated the 1st November^ 1973 regarding Recruitment and Promotion Rules of Group 'A' and "B*" employees;
- (b) whether it is a fact that before the publication of the said Rules there was ho provision in the Rules for-taking any person from outside on deputation to the posts under the-National Sample Survey Organisations, if sb, the reasons for which the present A & AO was appointed in viola--tion of the Rules; and
- (c) whether it is also a fact that in*, terms of Rule 6 of the Recruitment and Promotion Rules, the Union Public Service Commission were con sulted at the time of their initial appointment for relaxing the' pro-vi--' sions of the said Rules?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) The Group 'A' Officer was appointed in accordance with the provisions of the Recruitment Rules. As was explained in reply to-

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"Unstarred Ouestion No. 144il on the 4th December, 1980, the Group 'B' officers were appointed before Recruitment Rules were framed. Their appointments were, however, regularised later On in accordance with the provisions of the Recruitment Rules.

- (b) No Rules were in existence before the Recruitment Rules were finalised and notified. Hence the question does not arise.
- (c) Rule 6 only relates to relaxation of Tu\ea,. Such relaxation of rutea was neither required nor sought for.

Losses during Assam Agitation

381. SHRI KRISHNA NAND JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have made any assessment of the losses suffered due to Assam agitation; and
 - (b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The agitation On the foreigners' issue in Assam spread over a year and a half has caused incalculable harm to the economy of the country in general and North Eastern Region including Assam in particular. While it is not possible to precisely quantify the total loss in financial terms, the loss in petroleum and fertilizer sector alone would come to over Rs. 1200 crores.

Fusion Technology

382. SHRIMATI **PREMILABAI** DAJISAHEB CHAVAN: Will the MINISTER be PRIME pleased state:

(a) whether it is a fact that the know how with regard to fusion technology is available in the country; . and

(b) if so, what steps Government are taking to tap this source for solving the energy crisis?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) No, Sir.

(b) Does not arise.

Control of Nuclear Waste

SHRI NAND KISHORE BHATT: SHRI J. K. JAIN:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have drawn any plans for the control of nuclear waste; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) Gaseous wastes are treated and filtered for the removal of radioactivity. Liquid wastes with low and intermediate levels of concentrations are treated by a number of processes like chemical precipitation, evaporation, ion-exchange etc. They are then discharged to the environment after decontamination and dilution. Concentrates removed from these effluents and the solid radioactive wastes produced are being safely stored in multiple engineered containment in underground vaults.

High level radioactive wastes are initially stored in stainless steel storage tanks located in underground concrete vaults. The most practical method towards effecting ultimate disposal of such wastes would be to solidify the waste, thereby immobi-lisingit and further ensuring its containment. Ap^fopriate action in this regard is being taken.